literacy classes, inspection of classes held by workere-teachens at enterprise levels, production of educational literature and visual aids, etc.

(b) The Workers'Education Centres are not directly controlled by Government.

(c) and (d) The reports received by Government indicate that while in the need for and usefulness of Workers' Education has been amply established there is however scope for improvement in the scheme. Efforts are being made to give the scheme a new direction so as to make it more effective.

## Report of Gandhi Peace Foundation and National Labour Institute

1550. SHRI RAMESHWAR SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to a report of Gandhi Peace Foundation and National Labour Institute concerning 2.6 million bonded labour in India; and

(b) if so, what are the details in this regard and what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI DHARMA-VIR); (a) and (b) The Gandhi Peace Foundation and the National Labour Institute, both of New Delhi, conducted a joint sample survey on the incidence of bonded labour system in 1978-79 in 10 States, namely, Andhra Pradesh, Bihar Gujarat, Karnataka. Maharashtra, Orissa, Madhya Pradesh, Rajasthan, Tamil Nadu and Uttar Pradesh. The survey was based on a random sample drawn from a total 4,50,119 villages in the aforesaid 10 States selected for the purpose. Finally 1000 villages -from out of the 4,50,119 villages were selected. Every 450th village in the census list of villages of each State starting with a random number was selected for the survey. The survey had estimated the incidence of bonded labour at 26.17 lakhs. The National Labour Institute was

associated with the survey during the initial stages only. Since the methodology adopted by the Gandhi Peace Foundation was not scientific, Government have not accepted their estimates.

## Verification of membership of Unions at Paradip Port

1551. SHRI GAYA CHAND BHU-YAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what are the reasons for delay in checking and verifying the strength of labourers who are members of different labour unions at Paradip Port as the labour unions are to be recognised after verification of strength and quota of trustees to be represented on the Board of Trustees determined accordingly;

(b) whether it is evident from the conduct of the Paradip Port Trust Authorities who with a view to help a patricular labour union and to keep the continuance of the representative of a particular labour union on the Board of Trustees are creating hurdles for the checking authorities at the time of verifications; and

(c) what action has been taken up till now for the verification of the membership of various unions?

THE MINISTER OF STATE IN THE MINISTRY- OF LABOUR AND RE-HABILITATION (SHRI DHARMA-VIR): (a) The delay in completion of verification work in Paradip Port Trust is due to non-cooperation by certain unions and, their insistence on hundred percent spot verification which is not provided in the prescribed procedure.

(b) No, Sir.

(c) The verification of membership

of trade unions operating in Paradip Port Trust was ordered on 1-5-1981. Physical verification of all the trade unions operating in the Paradip Port Trust including factions of some of the unions was completed. On account of insistence of certain unions for hundred percent spot verification, the verification work has not yet been completed. The meeting convened by the Regional Labour Commissioner (Central) on 11-2-83 to persuade certain unions not to insist upon hund-^rcent verification ended in failure. Efforts to persuade the unions to cooperate and create conditions in which spot verification can be undertaken are continuing.

## Regularisation of Women Workers in Public Sector Undertakings

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TRA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether his attention was drawn to the address delivered by the Prime Minister in the meeting of the Chief Executives of Public Sector Undertakings held on the 5th April, 1983 regarding regularisation of services of the women workers in the Public Sector Undertakings;

(b) if so, what action has been taken by Government to regularise the daily rated women workers;

(c) whether Government have amended the guidelines for circulation to the Public Sector Undertakings; and

(d) if not, what are the reasons therefor?

, THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL): (a) Yes, Sir.

(b) to (d) The Ministry of Labour had sent to all the Employing Ministries a set of Model Standing Orders for casual labour on llth November, 1971 for adoption and implementation by the Central Government departmental under-takings. These Orders seek to regulate the conditions of employment including regularisation of casual labour subject to certain conditions. These Standing Orders being in the nature of guidelines are not legally enforceable. All Employing

Ministries and the Departments of Government have, hwoever, been requested to ensure implementation of the guidelines contained in the Model Standing Orders by the departmental undertakings under their control. The question of making the Model Standing Orders enforceable for establishments covered under the Industrial Employment (Standing Orders) Act, 1946 and their extension to public sector undertakings in respect of matters not covered by their certified Standing Orders is under examination

## Shilling of Workers' Education Centre from Mangalore to Hassan

1553. SHRI B. IBRAHIM: Will the Minister of LABOUR AND REHABI-LITATION be pleased to state:

(a) whether Government have received a memorandum from Group C and D - employees of the Workers' Education Centre, Mangalore, regarding shifting of Education Centre from Mangalore to Hassan; and

(b) if so, what are the details in this regard and what action G

propose to take in the matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL): (a) Yes, Sir.

The Governing (b) Body of Central Board of Workers' Education took the decision to shift the Regional Workers' Education Centre from Mangalore to Hassan for various reasons. Consequent upon this decision, a representation was received from Group 'C' and 'D' employees of this Centre. Since the matter fell primarily within the jurisdiction of Central Board of Workers' Education, the memorandum was forwarded to the Crtnirmnn. Central Board of Workers' for consideration. Education The Board has informed that the Centre has since been shifted to Hassan with effect from 22nd July, 1983 and that all the Group 'C' and 'D' employees have reported for duty and that the Centre is reported to be functioning normally.